

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 338 of 2020

IN THE MATTER OF:

Mr. Narendrabhai Jayantilal Shah

...Appellant.

Versus

Lim Fa Pte Ltd. & Anr.

...Respondents.

Present:

**For Appellant: Ms. Natasha Dhruman Shah and
Mr. Shreevardhan Khema, Advocates.**

**For Respondent: Mr. Vijay M. Chauhan and
Mr. Sahil Mahajan, Advocates for R-1.
Mr. Sumit Kansal, Advocate for IRP, R-2.**

ORDER
(Virtual Mode)

10.11.2020 Learned Counsel for the Appellant wants to file Rejoinder. Rejoinder may be filed within a week. Parties may file brief Written-Submissions not more than three pages within two weeks. Copies of Judgments on which they want to refer and rely on, may also be filed separately.

List the Appeal 'For Admission (After Notice)' Hearing on **04th December, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Basant B./nn.